



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 1st October, 2019**

557 -In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (Act No.XIII of 1996), and in supersession of all previous notifications issued in this behalf, the Government hereby confer upon Sh. Rakesh Srangal, KAS Additional Commissioner, Jammu, the powers of Divisional Commissioner, Jammu, for the purpose of hearing and disposing of such cases of classes of cases under the provisions of the said Act as may be transferred to him by the Divisional Commissioner, Jammu.

By order of the Government of Jammu and Kashmir

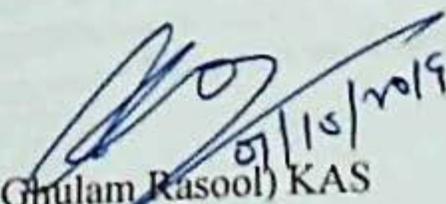
**Sd/-
(Abdul Majid)
Secretary to Government,
Revenue Department**

Dated: - 01 - 10 - 2019

No. - Rev/LB/13/2006

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Secretary to the Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Jammu.
6. Sh. Rakesh Srangal, KAS Additional Commissioner, Jammu.
7. Director, Archives, Archeology & Museums, J&K Srinagar.
8. OSD to Advisor (KS) to the Governor.
9. Manager Government Press, Jammu/Srinagar for publication in the Government Gazette.
10. Private Secretary to Secretary to the Government, Revenue Department.
11. I/C Website Revenue Department.
12. Notification file / Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department